

**Central Administrative Tribunal
Madras Bench**

MA 310/00045/2020 & OA 310/00129/2020

Dated Friday the 24th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

P.M. Rangasami, I.E.S. (Retired)
Formerly Member (Economics)
Railway Rates Tribunal
Block – N, Flat No. 4(N-4)
Rail Nagar
Koyambedu
Chennai – 600 017. ... Party-in-Person

Vs

1. The Union of India
Represented by the Ministry of Railways
Secretary, Railway Board
Rail Bhawan, New Delhi – 110 001.

2. The General Manager
Southern Railway
Park Town
Chennai 600 003. ... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 45/2020 filed by the applicant to condone the delay of one year and nine months in filing the OA is allowed. Number the OA.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To direct the respondents to issue an Order for Payment of Pension to the applicant in accordance with the Law within a time frame, taking into consideration

a. The circumstances of the case especially Rule 8-A inserted on 07.01.1999 in the Railway Rates Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules 1995

b. The law settled by the Hon'ble Supreme Court as brought out above; and

c. The evidence given by the Ministry to the High Power Committee of the Parliament that pension has been given to post 1999 retirees.

ii. To pass such other order/orders”

3. When the matter came up for consideration, the applicant submits that he retired as Member (Economics) from Railway Rates Tribunal on completion of his tenure of three years on 29.01.2006. According to him, Rule 8-A of the Railway Rates Tribunal (Salaries and Allowances and conditions of Service of Chairman and Members), Amendment Rules 1999 provides for Pension to the Chairman and Members of the Tribunal who had put in not less than two years of service. Since

the applicant completed three years of tenure, he is entitled for pension for his service in the Railway Rates Tribunal. In this regard, the applicant submitted representation dated 05.03.2018 to the Secretary, Railway Board and reminder on 15.02.2019, which are still pending with the respondent for consideration. The applicant submits that he will be satisfied if his representation and reminder are disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent authority.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A20 representation of the applicant dated 05.03.2018 and Annexure A22 reminder dt. 15.02.2019 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.**

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

24.01.2020

(P. Madhavan)
Member (J)